

15·23 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL**(Substitution of section 520)*

SHRI M. N. REDDY (Nizamabad) : Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

SHRI M. N. REDDY : Sir, I introduce the Bill.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL**(Substitution of section 540 A)*

SHRI M. N. REDDY (Nizamabad) : Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

SHRI M. N. REDDY : Sir, I introduce the Bill.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL**(Omission of section 197A)*

SHRI M. N. REDDY (Nizamabad) : Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

SHRI M. N. REDDY : Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL**(Omission of article 331)*

श्री रघुवीर सिंह शास्त्री (बागपत) : म प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to move to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री रघुवीर सिंह शास्त्री : मैं विधेयक को पेश करता हूँ ।

DISCLOSURE OF ASSETS OF
MINISTERS BILL*

SHRI S. N. MAITI (Midnapore) : Sir, I beg to move for leave to introduce a Bill to provide for the periodical disclosure of assets of Ministers.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the periodical disclosure of assets of Ministers."

The motion was adopted.

SHRI S. N. MAITI : Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL**(Insertion of new articles 125A and 221A)*

SHRI S. N. MAITI (Midnapore) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI S. N. MAITI : Sir, I introduce the Bill.

The motion was adopted.